

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 279(ND)/2017

IN THE MATTER OF:

Kashyap D. Chokshi

.....Petitioner

v.

Hero Motocrop Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 58-59

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

Ms. Reema Jain, Practicing Company Secretary

For the Respondent(s):

Mr. SP Singh Chawla, Advocate

ORDER

Learned counsel for the respondent requests for two weeks' time to file reply. Let the reply be filed within two weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 29.11.2017.

Sd L

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd L

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

07.11.2017
Vincet